

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P(PIL) No. 1227 of 2024

The Court on its own motion **Petitioner**
Versus
The State of Jharkhand and others **Respondents**

**CORAM: HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE NAVNEET KUMAR**

For the Petitioner : Mrs. Ritu Kumar, *Amicus*
Mr. Samavesh Bhanj Dev, Advocate
Miss Ishika Tulsyan, Advocate
For the State of Jharkhand : Mr. Rajiv Ranjan, Advocate General
Mr. Ashutosh Anand, AAG-III
Mr. Piyush Chitresh, AC to AG
Mr. Sahbaj Akhtar, AC to AAG-III

Order No.2/Dated: 7th March 2024

Miss Ishika Tulsyan, the learned counsel is appointed as Junior Counsel to Mrs. Ritu Kumar, the learned *Amicus* to assist this Court in this matter.

2. On the request of the learned Advocate General for seeking instructions as to Standard Operating Procedure (S.O.P) in the matters relating to Crime against Women and the proposed measures for preventing such incidents, post this matter on 13th March 2024.

(Shree Chandrashekhar, A.C.J.)

(Navneet Kumar, J.)

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